

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 152
(IB)-1836(PB)/2019

IN THE MATTER OF:

Mr. Sanjeev Kumar Sharma
v.

.... Applicant/petitioner

Eminent Infradevelopers Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC

Order delivered on 05.04.2021

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYSTHA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Ms. Asmita Chaudhary, Adv.

For the respondent

Mr. Sarthak Gupta, Adv.

ORDER

Ms. Asmita Chaudhary, learned counsel for the applicant states that the applicant has received the payments as per the settlement. Therefore, further states that she has instructions to apply for withdrawal of this insolvency application and prays for the same. Prayer is granted; application is allowed to be withdrawn, thereby, IB-1836(PB)/2019 stands withdrawn and disposed of.

- sd -

(SUMITA PURKAYSTHA)
MEMBER (TECHNICAL)

- sd -

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

05.04.2021
Aarti Makker